CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

OA No. 253 of 1995

Tuesday, this the 28th day of January, 1997

CORAM

HON'BLE MR. AM SIVADAS, JUDICIAL MEMBER

P.C. Adima, S/o K. Hasainar,
Sub Inspector of Police,
Kavaratti Police Station,
(Pathummechetta House, Amini PO). .. Applicant

By Advocate Mr. MR Rajendran Nair

Versus

- The Administrator, Union Territory of Lakshadweep, Kavaratti.
- 2. The Superintendent of Police, Union Territory of Lakshadweep, Kavaratti.
 Respondents

By Advocate Mr. PR Ramachandra Menon, ACGSC

The application having been heard on 28-1-1997, the Tribunal on the same day delivered the following:

ORDER

The applicant commenced his service in the Police

Department as a Constable on 20th of June, 1964. He was

confirmed in the said post on 24-4-1965. He was promoted

as Head Constable as per order dated 16-4-1971. As per

order dated 9-3-1978 he was promoted as Assistant Sub

Inspector on regular basis. Subsequently, M.C.Cheriyakoya

who is junior to the applicant, according to the version

of the applicant, was promoted as Sub Inspector on ad hoc

basis without considering the applicant for promotion to the post of Sub Inspector. The applicant aggrieved by the same submitted representations after representations to the second respondent. There was no response to the representations made by the applicant to the second respondent excepting to one representation. A very strange reason is given in the reply statement filed by the second respondent that the representations dated 6-9-90, 4-11-91, 3-9-93 and 4-3-94 could not be considered and replied for want of manpower and workload at the office.

- 2. Learned counsel appearing for the applicant submitted that it is suffice to permit the applicant to submit a representation to the first respondent for redressal of his grievance. Learned counsel appearing for respondents has no objection for the same.
- 3. Accordingly, the applicant is permitted to submit a representation to the first respondent within one month from today. If such a representation is received, the first respondent shall consider the same and dispose of the same by passing a speaking order thereon within a period of two months from the date of receipt of the representation.
- 4. Original Application is disposed of as aforesaid.
 No costs.

Dated the 28th of January, 1997

AM SIVADAS JUDICIAL MEMBER